

ITEM NO.43

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016
 (Arising out of impugned final judgment and order dated 14/03/2016
 in WP No. 9064/2016 passed by the High Court Of Judicature at
 Allahabad)

DR. VIBHAKUMARI

Petitioner(s)

VERSUS

STATE OF UP & 2 ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
 and office report)

Date : 12/07/2016 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE J. CHELAMESWAR

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Y.K. Singh, Sr. Adv. (Not present)

Mr. Chandra Shekhar, Adv.

Dr. Vinod Kumar Tewari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List the matter before a Bench of which one of us
 (Hon'ble Mr. Justice Abhay Manohar Sapre) is not a member.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-cum-PS

COURT MASTER